

DIVISION BENCH
COURT - I

S-2

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/329(KB)2022
IA(I.B.C)/1264(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND JULY 2024

IN THE MATTER OF	CITY UNION BANK LIMITED VS AMRITAPUR TEA CO LTD
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr.Pathiu Choudhury,Adv.] For the RP

ORDER

1. Ld. Counsel for the RP present.

2. IA(I.B.C)/1264(KB)2024

- i. Ld.Counsel appearing for the RP submits that the Hon'ble NCLAT by its order dated 19th December, 2023 has indicated that the proceeding progressing in the CIRP will abide by the result of the Appeal. However CIRP is not stayed. As such the CIRP is continuing and the status thereof is taken on record by this Tribunal by way of progress report filed by the RP.
- ii. This IA has been filed by RP under section 60(5) of the Insolvency and Bankruptcy Code, 2016 for seeking extension of CIRP period by 60 days from 25/06/2024 to 24/08/2024.
- iii. This IA is accompanied by an affidavit of RP at page 30-31.
- iv. The reasons for extension are mentioned at Paras "gg" & "hh" of the application.
- v. In view of the above, we extend the period of CIRP by 60 days from 25/06/2024 to 24/08/2024.

PJ

vi. RP shall endeavour to complete the entire CIRP during this period. This IA is accordingly allowed and disposed of.

3. Post the matter on **26/07/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)